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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P. No. 134 /2017
CP-1090/2016 HC

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th March, 2017, 10.30 A.M

Name of the Company		Global Acqua Pvt. Ltd. & Ors.	
Under Section		391 (2), 394	Amalgamation
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mrs. Meenji Bhutena, Advocate

Rev. 17/3/17

Madan Kumar Mahto

the applicants

*Madan Kumar Mahto
17/3/17*

ORDER

Ld. Counsels for the petitioners made a request that the case may be adjourned. Prayer is allowed.

Central Government has not filed any reply till date. If no reply is received within 30 days then it shall be presumed that the Central Government has no objection to the proposed scheme of amalgamation.

List the matter on 18/04/2017.

Sd/-
(S. Vijayaraghavan)
Member (T)

Sd/-
(Vijai Pratap Singh)
Member (J)